

ship of our Prime Minister, the power sector will progress faster and we will be able to meet our demand within the next Sixth Plan.

SHRI NAWAL KISHORE SHARMA: Only one word. I do not want anything to be done by the Minister so far as RAPP is concerned. I know it is a different Ministry, I would like the article published in the monthly magazine from Kanpur may be looked into and it may be passed on to the concerned Ministry. This is for your information.

SHRI VIKRAM MAHAJAN: So far as Gandhisagar is concerned, I just like to say that I have got the report on 27th August. The reservoir level of this year is 1280.24 ft. against last year's level of 1270 ft. therefore, Gandhi Sagar has more than last year's. This is what I say.

13.27 hrs.

ARREST OF MEMBER

MR. DEPUTY SPEAKER: I have an announcement to make.

I have to inform the House that the following wireless message dated 31 August, 1981, addressed to the Speaker, Lok Sabha has been received from the DISPOL, Hazarizagh, Bihar, today:—

"I have the honour to inform you that Shri R. L. P. Verma, M.P. was arrested in connection with Jail Bharo Abhiyan of B.J.P. today on 31-8-1981 afternoon."

13.28 hrs.

The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the clock.

The Lok Sabha reassembled after lunch at thirty-three minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

STATEMENT RE. DERAILMENT OF 121 UP TAMIL NADU EXPRESS ON 31 AUGUST, 1981

MR. DEPUTY-SPEAKER: Statement by Minister. Mr. Jaffer Sharief.

(Interruptions)

श्री मनोराम बागड़ी (हिसार) : मेरा प्वाइंट ऑफ आर्डर है . . . ।

MR. DEPUTY-SPEAKER: Please listen to me. This will not go on record. Anything said without my permission shall not go on record.

(Interruptions)**

MR. DEPUTY-SPEAKER: Mr. Kedar Panday is out of Delhi, out of station, and in his absence, I am asking Mr. Jaffer Sharief . . .

श्री मनोराम बागड़ी : मेरा व्यवस्था का प्रश्न है ।

MR. DEPUTY-SPEAKER: No point of order. Your point of order is not in order. There is vacuum in the House. You must take my permission to raise the point of order . . .

SHRI MANI RAM BAGRI: With your permission, Sir . . .

MR. DEPUTY-SPEAKER: I am not permitting you to raise any point of order. I make it very clear that your point of order is not in order. I am not permitting. It is a very important statement he is going to make (Interruptions). What is this you are doing?

(Interruptions)

MR. DEPUTY SPEAKER: I have already told you that Shri Kedar Panday is out of Delhi. Therefore, Mr. Jaffer Sharief is making the statement . . .

(Interruptions)

MR. DEPUTY SPEAKER: There is a vacuum in the House. You cannot raise a point of order . . . You should take my permission. I will not allow any point of order . . .

(Interruptions)

MR. DEPUTY SPEAKER: They are not points of order at all.... This is not the way you should conduct yourselves.

Mr Jaffer Sharief, you please go ahead....

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI BHAGWAT JHA AZAD): Please sit down. Listen to him. He is making an important statement.

MR. DEPUTY SPEAKER: I am not permitting anyone to raise any point of order.

Now Mr. Jaffer Sharief

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI C. K. JAFFER SHARIEF): Sir, with deep anguish I apprise the House of an unfortunate accident which took place on the South Central Railway yesterday. At about 18.00 hours last evening, while 121 Up Tamil Nadu Express was running through Ralapet station of South Central Railway, 17 coaches which were 3rd to 19th from the train engine, derailed of which 5 capsized interrupting through traffic. The engine along with first two coaches and the rear-most two coaches remained on track.

I regret to say that according to the information so far available, 14 persons have lost their lives and another 84 were injured.

On receipt of information, medical vans were despatched from Kazipet, Wardha and Secunderabad. Asstt. Divisional Medical Officer, Bellampalli along with railway and private doctors, rushed to the site. Meanwhile, doctors and nurses from ESI Hospital, Sirpur Kaghaznagar reached the site to render medical assistance to injured. Doctors from Singarani Colliery also reached the site.

After being rendered first aid the injured were admitted in the hospital

at Sirpur Kaghaznagar. General Manager accompanied by Head of Departments, Divisional Railway Manager and other senior railway officers also proceeded to the site. Member Mechanical Engineering and Member Engineering, Railway Board proceeded to the site by air this morning to ensure adequacy of relief operations.

Ex-gratia relief to the next of kin of the deed and to the injured has been arranged.

The Commissioner of Railway Safety is expected to commence his statutory enquiry into this accident on 3-9-1981.

The section is expected to be restored by 8 A.M. on 2-9-1981.

14.37 hrs.

ECONOMIC OFFENCES (INAPPLICABILITY OF LIMITATION) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): Sir, on behalf of Shri Narayan Datt Tiwari I beg to move for leave to introduce a Bill further to amend the Economic Offences (Inapplicability of Limitation) Act, 1974....

(Interruptions)

MR. DEPUTY-SPEAKER: Motion moved is:

"That leave be granted to introduce a Bill further to amend the Economic Offences (Inapplicability of Limitation) Acts 1974."

Shri Jaipal Singh Kashyap—are you objecting to the introduction of this Bill?

(Interruptions)

MR. DEPUTY-SPEAKER: You are yourself responsible for this. Mr. Kashyap, are you opposing the introduction of the Bill? . . .

(Interruptions)**

*Published in Gazette of India Extraordinary, Part II Section 2, dated 1-9-1981.

**Not recorded.